The Sevvalpatti Impartible Estate Act, 1930

Act 9 of 1930

Keyword(s):
Sevvalpatti Estate, Impartible Estate, Tamil Nadu Impartible Estates Act
An Act to declare the Sewalpatti Estate to be an Impartible Estate within the meaning of the [Tamil Nadu] Impartible Estates Act, 3[1904].

Preamble.

WHEREAS it is expedient to declare that the Sewalpatti Estate is an impartible estate and that its proprietor cannot exercise unrestricted powers of alienation in respect thereof;

AND WHEREAS the previous sanction of the Governor-General has been obtained to the passing of this Act; It is hereby enacted as follows:

1. This Act may be called the Sewalpatti Impartible Estate Act, 1930.

2. Notwithstanding any decision of court, rule of law or enactment to the contrary, the Sewalpatti Estate in the Ramnad and Tinnevelly districts is hereby declared to be an impartible estate within the meaning of the [Tamil Nadu] Impartible Estates Act, 4[1904] and shall in the hands of the present owner as well as his heirs and successors, be subject to the provisions of that Act.

3. This Act shall not affect any alienation made or debt incurred before the coming into force of this Act.

1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 11th March 1930—Part IV, pages 196-197.

3 The expression “II of” was omitted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).